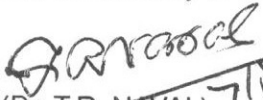


OFFICE OF THE DISTRICT & SESSIONS JUDGE, SHAHDARA
KARKARDOOMA COURTS, DELHI.

ORDER

Pursuant to the directions contained in order dated 23.07.2015 passed by Hon'ble Mr. Justice Sanjiv Khanna & Hon'ble Mr. Justice R.K. Gauba, Judges of Hon'ble High Court of Delhi, New Delhi, in Criminal Appeal No. 1505 of 2013 titled as "Rafiq Vs State (Govt. of NCT) of Delhi, all the Metropolitan Magistrates posted at Shahdara District, are hereby directed to make clear endorsement of date and time and put his/her legible signature on the special report under Section 157 of Code of Criminal Procedure, about the delivery of the same.


(Dr. T.B. NAVAL) 7/8/15

District & Sessions Judge,
Shahdara District, Karkardooma Courts, Delhi.

No. 3826-3830 /Admn./SHD/KKD/Delhi/2015

Dated 07/08/2015

Copy forwarded for information and necessary action to:-

1. The Hon'ble Registrar General, High Court of Delhi, New Delhi.
2. Ld. District & Sessions Judge (HQ), Delhi.
3. All the Judicial Officers posted at Shahdara District, Karkardooma Courts, Delhi.
4. ✓ The Website Committee, Tis Hazari Courts/Karkardooma Courts, Delhi.
5. Reader to the undersigned.


District & Sessions Judge,
7/8/15

Shahdara District, Karkardooma Courts, Delhi.